

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 432/MP/2019 with IA No. 82/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers.

Petitioner : Sasan Power Limited

Respondent : MPPMCL & 13 others

Date of hearing : **18.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Ashutosh K. Srivastava, Advocate, SPL
Shri Siddharth Nigotia, Advocate, SPL
Shri G. Umapathy, Senior Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Ms. Poorva Saigal, Advocate, HPPC & Rajasthan Discoms
Shri Shubham Arya, Advocate, HPPC & Rajasthan Discoms
Ms. Reeha Singh, Advocate, HPPC & Rajasthan Discoms
Shri Ravish Kumar, Advocate, PSPCL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL

Record of Proceedings

At the outset, the learned counsel for the Respondent PSPCL sought adjournment in the matter. This was not opposed by the learned counsel for the Petitioner. However, the learned counsel for the Petitioner submitted that the pleadings in the IA have not been completed.

2. The Commission, after hearing the parties, adjourned the hearing of the Petition. The Respondents are permitted to file their replies on the IA filed by the Petitioner, on or before **29.1.2024** after serving a copy on the Petitioner, who may, file its rejoinder, if any, by **26.2.2024**. The parties shall adhere to the due dates mentioned and no extension of time shall be granted for any reason.

3. The Petition will be listed for hearing on **6.3.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

